

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

23.02.2015

OA No. 291/00104/2015 with MA 291/00065/2015

Mr. P.N. Jatti, Counsel for applicant.

Heard the learned counsel for the applicant. He submits that the applicant submitted a medical reimbursement bill for his treatment in emergency. However, his claim has not been settled though the applicant has taken treatment in critical situation. The applicant is a retired employee.

From the perusal of the documents on record, it appears that applicant's medical claim has not been finalized by the respondents so far, which is pending for finalization since last four years.

In the interest of justice, respondent no. 3 that is Chief General Manager Telecom, BSNL, Jaipur is directed to consider and decide the medical reimbursement <sup>claim</sup> of the applicant in accordance with the provision of law expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

The applicant is also directed to send a copy of the paper book of the OA along with a copy of this order to the respondents.

If the applicant is aggrieved by the decision taken on his medical reimbursement bill, he is at liberty to file substantive OA.

With these observations & directions, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Abdul*